









TECHNOLAWGY SOCIETY

presents

3RD NATIONAL PATENT DRAFTING COMPETITION'24



BROCHURE

6th - 7th APRIL

In collaboration with



ADVOCATES, TRADE MARK & PATENT ATTORNEYS

Established in 1942

In association with Media Partners













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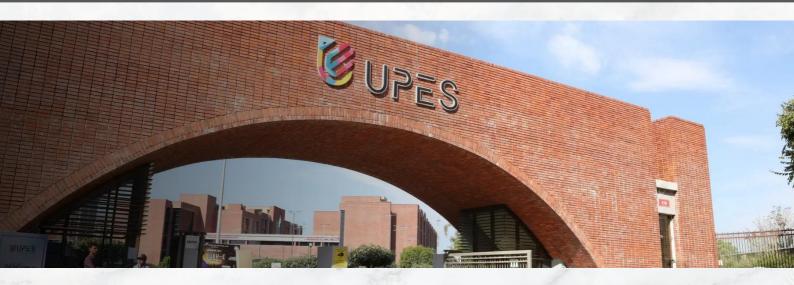








ABOUT SCHOOL OF LAW, UPES



UPES, Dehradun, founded in 2003, is one of the top-ranking universities in India and offers multiple courses and specializations. With a wide variety of constituent colleges, including business, law, engineering, and design, the university has expanded over the years. The university has been accredited with the grade of 'A' by the National Assessment and Accreditation Council, Government of India in 2023 and strives to achieve more heights in the coming years.

The School of Law, a wing of UPES, envisions an assemblage of specialist legal professionals able to contribute to an increasingly diverse field wherein courses involve energy law, corporate law, cyber law, banking, finance, disruptive technology, and intellectual property rights' specialization. It has been ranked 21st among law schools in India by the National Institutional Ranking Framework in 2021.









ABOUT TECHNOLAWGY SOCIETY

The Technolawgy Society at the School of Law, UPES, was established with the primary objective of fostering and disseminating knowledge concerning the escalating challenges of Cyber Crimes and issues related to Intellectual Property Rights (IPR) in the digital realm. Recognizing the significance of striking a balance between raising awareness within the community about their digital rights and facilitating access to those rights, the society endeavors to create a harmonious interface between Science and Law, nurturing Techno-Legal professionals. Our overarching goal is to imbue legal acumen with a foundational understanding of technology, thereby contributing to a well-rounded understanding of the intricate intersection between law and technology.











ABOUT THE COMPETITION

The Technolawgy Society proudly presents the 3rd Edition of the National Patent Drafting Competition, seamlessly integrated into VIDHIUTSAV, the esteemed annual law fest hosted by the School of Law, UPES. In today's dynamic landscape, where technological progress shapes industries and innovations proliferate, proficiency in patent drafting becomes indispensable. This competition serves as a catalyst, cultivating an atmosphere that champions intellectual property protection, thereby fostering technological advancement. At its core, this competition aspires to instill knowledge and curiosity in the intricate domain of patents, nurturing a new generation, well-versed in the nuances of intellectual property law.

The competition unfolds in two distinct phases. During the initial phase, all the registered teams are required to submit their drafts through the designated Google Forms. Subsequently, all submissions will undergo a comprehensive assessment. Following this evaluation, the top six teams will be selected to advance to the second phase. In phase 2, the selected top six teams will present their submissions in person before distinguished specialists in the field of patent drafting. Depending upon the presentation, rankings will be conferred to the finalists. Additionally, a masterclass conducted by a patent expert will be offered.









ABOUT THE COMPETITION

REGISTRATION FEES FOR THE PARTICIPANTS:

- ₹ 350 (INDIVIDUAL)
- ₹ 500 (TEAM OF TWO)

Note-:

- 1. Accommodation for the top six teams will incur separate charges.
- 2. Each team is restricted to a maximum of two members

Payment Details -:

https://securegw.paytm.in/link/paymentForm/49708/LL_675429629

Register here:











ABOUT THE DRAFTER



Mr. Manish Kumar is a registered Indian Patent Agent and a seasoned Senior Associate Level-2 at Khurana & Khurana, Advocates and IP Attorneys (K&K) and IIPRD. With over half a decade of experience in Patent Drafting, Patent Prosecution, Invention Ideation, and Review work for various jurisdictions, he has contributed to 650+ patents and successfully facilitated the granting of patents for over 250+ research projects and inventions.

Manish adeptly manages portfolios for diverse technical and research organizations, institutions, and international companies. For several years, Manish has been mentoring newcomers, guiding them in understanding the fundamentals, requirements, and techniques of Patent Drafting and Prosecution. Possessing strong reasoning and analytical skills, he holds an M.Tech. in Nanoscience and Technology from Delhi Technological University (formerly DCE), Delhi, and a B.E. degree in Electrical & Electronics Engineering (EEE) from BIT Raipur, CG.









RULES & GUIDELINES

STEPS FOR DRAFTING A PATENT

Determine Novelty

Determine inventive steps or non - obviousness

Drafting patent specification

PARTS OF PATENT SPECIALISATION	
Title of Invention	Field of Invention
Background of the Invention	Object of the Invention
Summary of the Invention	Detailed description
Claims	Abstract
Brief description of Drafting (if any)	









RULES & GUIDELINES

The competition shall be conducted following these rules and all teams and participants shall be presumed to have read and understood these rules.

- The official language of the Competition shall be English. The use of other languages is strictly prohibited.
- The problem for the competition shall be released on 10th February
- The Preliminary rounds shall be conducted through ONLINE submissions and the Final Rounds will be conducted in the OFFLINE mode.
- The submission of the applications will be through Google Forms circulated at the time of the release. Submissions through any other means shall not be accepted.
- The last date for the submission of the draft is 2nd March,11:59 PM
- The marking scheme for the presentation round will be shared at a later stage.









MARKING SCHEME

UNDERSTANDING OF INVENTION (15 marks)

Clarity in identifying the invention. Depth of understanding of technical aspects. Appropriateness of the claimed invention.

PATENTABILITY ANALYSIS (20 marks)

Thorough examination of prior art.

The identification and analysis of potential patentability issues.

The justification for the patentability of the invention.

CLARITY (15 marks)

Organization and structure of the patent application.

Clear and concise language.

Proper use of headings and subheadings.

CLAIMS AND STRUCTURE (35 marks)

Precision and clarity in defining claims.

Adequate coverage of the invention.









MARKING SCHEME

USE OF LEGAL LANGUAGE (15 marks)

Correct usage of legal terminology.

Complaince with patent drafting conventions.

Proper referencing to relevant legal provisions.

INNOVATIVE ASPECTS (15 marks)

Recognition and emphasis on innovative features.

Originality and creativity in approach.

COMPLIANCE WITH GUIDELINES (15 marks)

Following the prescribed citation format.

OVERALL PRESENTATION (20 marks)

Neatness and professionalism in formatting.

Attention to detail, including grammar.









TIMELINE

PARTICULARS	DATES
REGISTRATIONS STARTS	18TH JANUARY
RELEASE OF THE PROBLEM	10TH FEBRUARY
LAST DAY FOR REGISTRATION	20th FEBRUARY
FINAL SUBMISSION	2ND MARCH
RESULT DECLARATION	10TH MARCH
FINAL ROUNDS	6TH APRIL
RESULT DECLARATION OF THE FINAL ROUNDS	6TH APRIL
MASTER-CLASS ON PATENTS	6TH APRIL
VALEDICTORY CEREMONY	7TH APRIL









AWARDS AND APPRECIATION



WINNER TEAM

- Prize money worth Rs 8000/-
- Trophy
- Appreciation Certificate
- Internship at R. K. Dewan & Co.

RUNNER UP TEAM

- Prize money worth Rs 5000/-
- Trophy
- Appreciation Certificate





2ND RUNNER UP

- Prize money worth Rs 3000/-
- Trophy
- Appreciation Certificate







ORGANISING COMMITTEE



Ms. Shatakshi Johri Faculty Convenor



Ms. Princess Kalyani Faculty Co-Convenor



Ms. Mahima Kaur Student Convenor (7307342809)



Mr. KrishnaKant Dwivedi Student Co-Convenor (7388556796)



Mr. Aditya Gupta Student Secretary (8209863537)



Mr. Akshay Singh Student Joint Secretary (8840831146)



Mr. Rohnit Bindra Student Treasurer (9711811750)



Mr. Aashutosh Sharma Student Joint Treasurer (7049324822)

For any assistance, contact:

Student Secretary Aditya Gupta +91 82098 63537 Student Joint Secretary Akshay Singh +91 88408 31146



technolawgysociety@ddn.upes.ac.in